

ITEM NO.15

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21174/2022

(Arising out of impugned final judgment and order dated 27-09-2022 in PIL No. 43/2022 passed by the High Court Of Judicature At Bombay)

SARTHI SEVA SANGH & ANR.

Petitioner(s)

VERSUS

MUMBAI MUNICIPAL CORPORATION & ORS.

Respondent(s)

(IA No. 178669/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 16-12-2022 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv.
Mr. Rakesh Agarwal, Adv.
Mr. Mrinmay Bhattmewara, Adv.
Ms. Samprati Bhattmewara, Adv.
Mr. Rajvir Singh Bhati, Adv.
Mr. Sanjay Kumar Tyagi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR